# GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT

# LOK SABHA UNSTARRED QUESTION NO. 4131 ANSWERED ON 25/03/2025

#### **PUCCA HOUSES UNDER PMAY-G**

### 4131. SHRI GOPAL JEE THAKUR:

### Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whetherpucca houses provided to each poor family under Pradhan MantriAwasYojana (PMAY-G);
- (b) the target of poor people who are going to get the pucca houses during the current financial year;
- (c) whether complaints have been received regarding extortion of money by the middlemen from the beneficiary of the scheme and as a result the people could not construct their houses;
- (d) whether the Government proposes to make it a full proof scheme by doing away the culture of middlemen and by making the Government officer more accountable;
- (e) the details of the funds sanctioned and schemes implemented during the last five years in Darbhanga;
- (f) whether the Government proposes to send a Central Investigation team for the investigation of all the implemented schemes in Darbhanga; and
- (g) if so, the details thereof?

#### **ANSWER**

## MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DR. CHANDRA SEKHAR PEMMASANI)

(a): The Pradhan MantriAwaasYojana-Gramin is one of the flagship schemes of Government of India which aims to achieve the objective "Housing for All" by providing 4.95 Crorepucca houses with basic amenities by convergence with other Schemes to all houseless households and households living in kutcha and dilapidated house in rural areas by 2029. Under PMAY-G, the beneficiaries are identified based on the housing deprivation parameters and exclusion criteria prescribed under the Socio-

Economic Caste Census (SECC) 2011 &finalized Awaas+ 2018 lists subject to due verification by the concerned Gram Sabha and completion of the Appellate Process. Further, the Union Cabinet has also approved the updation of the theAwaas+ 2018 List for identifying additional eligible rural households using modified exclusion criteria under the scheme. Further, in accordance with the approval of Union Cabinet, a survey is being conducted for the identification of additional eligible rural households under the scheme through Awaas+ 2024 Mobile App which has already been launched on 17.09.2024. In order to ensure inclusiveness, the App has provision for both Self-survey and assisted survey through preregistered surveyors.

- (b): During the financial year 2024-25, under PMAY-G, a target of 84.45 lakh houses has been allotted to the States UTs, out of which, 62.57 lakh houses have been sanctioned and 7.00 lakh completed as on 20.03.2025.
- PMAY-G, funds are released (c) & (d): Under by Central Government to State Government treasury, and later deposited into the State Nodal Account for PMAY-G by the State Government along with Matching state share. Thereafter, consequent upon generation of Fund Transfer Orders (FTOs), funds are directly released to the bank account of beneficiary through Direct Bank Transfer (DBT) since inception of the scheme. Monitoring of PMAY-G is done through real time capture of progress using workflow enabled transactional data in MIS i.e. AwaasSoft. For process monitoring, inspection is done by central teams, state/district/block level officials of the state. Monitoring is also done by District **Development Coordination and Monitoring (DISHA) Committee** headed by Members of Parliament and via Social Audit, etc. The **National Level Monitoring system of Ministry of Rural Development** is a third-party monitoring and reporting mechanism working regular assessment of implementation Development Programmes/ Schemes including PMAY-G in the country. The Guidelines provide that a grievance redressal mechanism is to be set up at different levels of administration viz., Gram Panchayat, Block, District and the State under PMAY-G. An official of the State Government is designated at each level to ensure disposal of grievances to the satisfaction of the complainant within a period of 15 days from the date of the receipt of the grievance / complaint. With regard to the complaints received in the Ministry of Rural Development through CPGRAMS or otherwise, the same is forwarded to the respective State Government for redressal of the grievance as the State Government is implementing the

PMAY-G on the ground. The officers designated at each level for redressal of grievances take necessary action and furnish the Action Taken Report to the Ministry under intimation to the complainant within one month of receipt of the complaint from the Ministry.

In addition, the States/UTs utilize the services of Ombudsperson under MGNREGA to dispose of grievances and reported incidences of irregularities under PMAY-G to expeditiously redress the grievances and to uphold the rights of the rural poor.

(e): Under the Pradhan MantriAwaasYojana -Gramin (PMAY-G), the funds to the State are being released based on the basis of proposal received from the State based on the requirement of beneficiaries who have been sanctioned houses, unspent balance available in the State Nodal Account, achievements of prescribed physical and financial progress as per the programme guidelines. The Central Assistance under PMAY-G is released directly to the State considering the State as a unit. Further release of these funds to beneficiaries in various districts is done by the respective State/UT Governments. The release is contingent on the utilization of funds including the release of matching state share, submission of utilization certificate and utilization up to the level specified by the Ministry of Finance and as per Scheme Guidelines.

The details of houses completed in the district of Darbhanga, Bihar in the last five years is as under:

Year	Houses
	Completed
2019-20	22,442
2020-21	77,989
2021-22	49,118
2022-23	29,329
2023-24	2284
TOTAL	1,81,162

The year wise funds released to the State of Bihar during the last five years are as follows:

(Rs in cr.)

	Central Share released
inancial Year	
2019-20	4902.97
2020-21	6683.93
2021-22	3082.22
2022-23	7497.21
2023-24	29.65
TOTAL	22,195.98

(f) & (g): At present, there is no such proposal under consideration for sending a central team to Darbhanga district.

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